

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 96(ND)/2014

IN THE MATTER OF:

**Avigo PE Investments Ltd.
Vs
Tecpro Engineering Ltd. & Ors.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

**SECTION:
Under Section 397/398**

Order delivered on 19.01.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

**For the Petitioner(s):- Mr. Aditya Tiwari and Ms. Richa Bhagat,
Advocates**

For the Respondent(s):-


ORDER

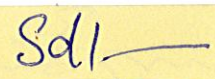
C.A. No. 34(PB)/2018

The prayer made in this application is accepted and the certificate of incorporation showing the change of name of the applicant company is taken on record. Fresh memo of parties has already been filed and is taken on record.

Application stands disposed of.

List for final arguments on 28.02.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)